

concrete steps must have been taken: either on the telephone or by some other way they should enquire.

**Shri Abid Ali:** We sent a wire to the State Government and we have not received any reply.

**Mr. Deputy-Speaker:** In such cases, when hon. Minister has the information that communication is not coming or the information required would not be available by the time the calling attention notice or any other notice would be coming up, it would be better if he informs the Lok Sabha Secretariat so that this item may not be fixed for that day but might be put off for some other.

**Shri Abid Ali:** That was done.

**Shri Naushir Bharucha:** Here is a case, Sir, where it is reported that 23 persons lost their lives. This may be held over till information is obtained-

**Mr. Deputy-Speaker:** Surely. He has promised that as soon as he gets the information, he will inform the House.

**Shri Abid Ali:** I may submit that in matters which are within the State sphere, if we bother them too much, they do not like it also. . . . (*Interruptions*).

**Mr. Deputy-Speaker:** That is a different question, not to be decided here, just at this moment. Whatever information the hon. Minister gets, he may lay it on the Table of the House.

**Shri Abid Ali:** If I get. . . . (*Interruptions*).

**Mr. Deputy-Speaker:** Order, order. Should I keep silent and allow all the other hon. Members to speak simultaneously? While I am pleading with the hon. Minister, every other hon. Member gets up and goes on speaking. I will keep silent and they may settle their affairs directly. The Minister said: 'If I get . . . '.

Now, that should not be the answer. If he has no information, he will inform the House that there is no information available. Then the hon.

Members may have their own remedy and seek whatever way is open to them.

**Shri Abid Ali:** Perhaps they may write to the MLAs. to take up that matter. . . . (*Interruptions*).

**Mr. Deputy-Speaker:** That would be a different thing. Why should we suggest it? I am surprised at this. . . . (*Interruptions*).

**Shri Naushir Bharucha:** It may not be treated as disposed of.

**Mr. Deputy-Speaker:** I agree with the hon. Member; I will put it down on some other day. . . . (*Interruptions*). Now, Papers to be laid on the Table.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT AND AUDITED ACCOUNTS OF (i) INDIAN RARE EARTHS LIMITED; AND (ii) TRAVANCORE MINERALS LIMITED

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** Sir, on behalf of Shri Jawaharlal Nehru, the Prime Minister of India, I beg to lay on the Table a copy each of the following reports under sub-section (1) of Section 639 of the Companies Act, 1956:—

(i) Annual Report of the Indian Rare Earths Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-2778/61].

(ii) Annual Report of the Travancore Minerals Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-2777/61].

**Mr. Deputy-Speaker:** We have only one Prime Minister here and he need not have described him by saying 'Prime Minister of India'; Prime Minister means the Prime Minister of

[Mr. Deputy-Speaker]

India, so far as this House is concerned.

#### RESULT OF ECONOMY MEASURES

**Shri Sadath Ali Khan:** Sir, on behalf of the Prime Minister, I beg to lay on the Table a statement showing the Result of the economy measures taken during the quarters ended the 31st March, 1960 (and supplementary information for the three previous quarters of the year, 1950-60), 30th June, 1960, and 30th September, 1960. [Placed in Library. See No. 2786/61].

(i) ANNUAL REPORT AND AUDITED ACCOUNTS OF NATIONAL NEWSPRINT AND PAPER MILLS; AND

(ii) REPORT 1960 OF THE WORKING GROUP FOR THE COTTON TEXTILE INDUSTRY

**The Minister of Industry (Shri Manubhai Shah):** I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the National Newsprint and Paper Mills Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of Section 639 of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed on the Library. See No. LT-2787/61]
- (iii) Report 1960 of the Working Group for the Cotton Textile Industry appointed by the National Industrial Development Corporation.
- (iv) Government Resolution No. 22(1)-Tex(B)/60, dated the 24th March, 1961 on the above Report. [Placed in Library. See No. LT-2791/61]

**Mr. Deputy-Speaker:** Order, order. Probably the hon. Members are so absorbed in their talks that my voice

does not reach them; but theirs is reaching me all right.

#### BUDGET ESTIMATES FOR 1961-62 OF EMPLOYEES' STATE INSURANCE CORPORATION

**The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra):** I beg to lay on the Table a copy of the Revised Estimates for the year 1960-61 and Budget Estimates for the year 1961-62 of the Employees' State Insurance Corporation under Section 36 of the Employees State Insurance Corporation Act, 1949. [Placed in Library. See No. LT-2792/61].

12.05 hrs.

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Telegraph Laws (Amendment) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 23rd December, 1960, has been passed by the Rajya Sabha at its sitting held on the 27th March, 1961, with the following amendments:—

#### Enacting Formula

1. That at page 1, line 1, for the words "Eleventh Year" the words "Twelfth Year" be substituted.

#### Clause 1

2. That at page 1, line 4, for the figure "1960" the figure "1961" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'